

SECTION IIIA
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 11359-11360 OF 2011

COMMISSIONER COMMERCIAL TAX, U. P.

...APPELLANT

VERSUS

S/S SRI TRADERS GALLA VYAPARI.

...RESPONDENT

OFFICE REPORT ON PRE-FINAL HEARING

The Office Report is prepared as per circular No. F.41/Jul./2008 dated 17th December, 2008.

(A) There is sole Respondent in the above-mentioned matter and is represented through Counsel.

(B) Not applicable.

(C) Not applicable.

(D) No substitution application is pending.

(E) Counsel for both the Parties has not filed **Statement of Case** within stipulated time so far in the matters. As per Amended New Rule, 2013 Vide Order XIX, Rule 32(1) (2), it shall be presumed that Counsels does not desire to Lodge Statement of Case in Appeal.

(F) Not applicable.

(G) Counsel for the Appellant has filed Affidavit of Valuation in the above-mentioned matter.

The Office Report is listed before the Ld. Registrar's Court for **Pre-Final Hearing**.

DATED THIS THE 15TH DAY OF FEBRUARY, 2016.

ASSISTANT REGISTRAR

Copy to :-

Mr. G. V. Rao, Advocate.

Dr. Kailash Chand, Advocate.

ASSISTANT REGISTRAR